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CAT/J/II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....

162

1995

Mr. Ashok Mishra

Applicant(s)

Versus

Respondent(s)

Sr. No.	Date	Order with Signature
1	16.3.95	<p style="text-align: center;">REGISTER</p> <p>Heard Shri B.S. Tripathy, learned counsel for the applicant and Shri Ashok Mishra, learned Senior Standing Counsel for the respondents.</p> <p>The applicant, Shri Nirod Chandra Nayak, appeared in a written examination, followed by viva-voce test, for the post of Geologist or Hydrologist in response to an advertisement by the UPSC during June, 1991. The UPSC subsequently informed the applicant that he had duly qualified for appointment as Geologist as well as Hydrologist. An offer of appointment was also received by the applicant in December, 1992, vide Annexure-3. He has, however, not received any appointment letter so far, although he has furnished all the requisite certificates etc., and completed all formalities. Owing to this long silence on the part of the respondents, the applicant had also submitted a representation</p> <p style="text-align: right;">Defect removed for Registration</p> <p style="text-align: right;">S.D.</p> <p style="text-align: right;">17/3/95</p>

Serial No. of Order	Date of Order	Order with Signature
..1 16.3.95	<p>addressed to the concerned Minister with a copy to the Chief Hydrologist & Member, Ministry of Water Resources, Central Ground Water Board, N.G. IV, Faridabad, Haryana.</p> <p>It is the complaint of the applicant that he has received neither any reply to his representation (Vide Annexure-4) nor an appointment order so far, whereas, according to his information, some other candidates figuring below him in the select list have already been appointed.</p> <p>It is, therefore, directed that Respondent-3, The Chief Hydrologist & Member, Ministry of Water Resources, Central Ground Water Board, Faridabad, Haryana shall dispose of the representation (Annexure-4) of the petitioner with a reasoned and speaking order, or in the alternative, have the appointment letter issued to the applicant, if he is otherwise eligible and found fit for appointment.</p> <p>Thus the application is disposed of. No costs.</p> <p style="text-align: right;">8/6/3</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>For Admnistrative.</p> <p>Below</p> <p>Order NO. 1 dt. 16.3.95</p> <p>copies of the order may be given to both the Counsel and notice copies may be given to Counsel for Disputes.</p> <p>for attestation Please</p> <p>DBS 17/3/95</p> <p>SO (A)</p> <p>Received copy Pravin Kumar Adv Date - 21-3-95</p> <p>Received copy of order D- 16-3-95 along with notice on behalf of Mr. Atul Misra, Senior Advocate 21/3/95</p>